

**HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION

Dated, Imphal, the 3rd September, 2019

No.HCM/L-27/2016/Estt./Pt.II/

It is hereby informed to all the members of Bar that as per the calendar prepared by National Legal Services Authority (NALSA), a National Lok Adalat for the High Court of Manipur will be held on 14th September, 2019 covering on all subject matters as follows:

Pre-litigation:

1. NI Act cases under Section 138.
2. Money Recovery cases.
3. Labour disputes cases.
4. Electricity and Water Bills cases (excluding non- compoundable).
5. Maintenance Cases.
6. Others (Criminal Compoundable and other Civil disputes).

Pending in the Courts:

1. Criminal Compoundable Offences.
2. NI Act cases under Section 138.
3. Money Recovery case.
4. MACT case.
5. Labour dispute cases.
6. Electricity and Water Bills cases (excluding non- compoundable).
7. Matrimonial disputes (except divorce).
8. Land Acquisition cases.
9. Services matters relating to pay and allowances and retiral benefits.
10. Revenue cases (pending in District Courts and High Courts only).
11. Other civil cases (rent, easmentary rights, injunction suits, specific performance suits) etc.

The Ld. Bar members and interested parties are requested to either mention before the respective Hon'ble Bench or to approach the Secretary, High Court Legal Services Committee (HCLSC) for listing any of their cases for settlement in the above stated National Lok Adalat on or before 10th September, 2019.

Sd/-
(Alek Muivah)
Secretary, HCLSC


No.HCM/L-27/2016/Estt./Pt.II/

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Dated, Imphal, 3rd September, 2019

Copy to:-

- 1) The Ld. Advocate General, Govt. of Manipur.
- 2) The Member Secretary, MASLSA.
- 3) The President, High Court Bar Association of Manipur.
- 4) The President, All Manipur Bar Association.
- 5) The Principal Secretary to Hon'ble Chief Justice, High Court of Manipur.
- 6) The P.S. to Hon'ble Mr. Justice Lanusungkum Jamir, High Court of Manipur.
- 7) The P.S. to Hon'ble Mr. Justice Kh. Nobin Singh, High Court of Manipur.
- 8) The P.S. to Hon'ble Mr. Justice MV Muralidaran, High Court of Manipur.
- 9) The P.S. to Registrar General, High Court of Manipur.
- 10) The P.S. to Registrar, High Court of Manipur.
- 11) The System Analyst, High Court of Manipur.
- for uploading the same to the official website.
- 12) The Superintendent Judl. - I, Judl. - II & Judl. III, High Court of Manipur.
- for identifying potential cases for listing before the National Lok Adalat.
- 13) Notice Board.
- 14) Guard file.


(Alek Muivah) 03/09/2019
Secretary, HCLSC